

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 604**  
**IB-15/ND/2024**

**IN THE MATTER OF:**

**M/S Vkaao Entertainment Private Limited**

**...PETITIONER**

**Vs**

**Registrar Of Companies**

**...RESPONDENT**

**Section**

**U/s 59 of IBC, 2016**

**Order delivered on 16.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Adv. Amit Goel**

**ORDER**

Ld. Counsel for the Petitioner is present and submitted that in terms of the order dated 09.01.2024 they have filed appropriate affidavit from the Directors of Company in respect of compliance of Section 59 (3) (a) IBC and also extract of IBBI's website. However, the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure defects so that the same be reflected on the e-portal. List the matter on **08.03.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**